

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 271/96(Civil) in O.A.993/1995

Friday this the 15th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. SP. BISWAS, ADMINISTRATIVE MEMBER

Shri Rajendra Kumar S/o Sunder Lal, r/o House No. 802/7, Gall No.16, Vijay Nagar, Sahadra, Delhi-110 001.

Petitioner/
... Applicant

(By Advocate Mr. F. C. Agarwal)

Vs.

Smt. N.J.Krishna
 Director General,
 Deptt. of Advertising &
 Visual Publicity, PTI Building
 Parliament Street, New Delhi.1. ... Respondent

(By Advocate Mr. V.S.R. Krishna)

The petition having been heard on 15.11.1996 the Tribunal on the same day delivered the following:

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CHETTUR SANKARAN NAIR(J), CHAIRMAN

petitioner complains of disabeduance of the orders of this Tribunal in O.A.993/95 wherein the Tribunal directed grant of temporary status if applicant is found eligible from due date subject to availability of work in his turn.

2. Shri V.S.R.Krishna, took notice on behalf of respondent and submitted that the department will view the case of petitioner with a great measure

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of compassion and try to ameliorate his position. Shri Krishna submits further that the Department will examine the details of the service put in by petitioner and inform him of his position and prospects in the wait list, within six weeks from today.

Je record the submissions. We consider it unnecessary to proceed with the Contempt Petition and dismiss the same. No costs.

Dated the 15th day of November, 1996.

S.P.BISWAS ADMINISTRATIVE MEMBER CHETTUR SANKAHAN NAIR(3) CHAIRMAN

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